

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW DELHI

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OA/TAYRA/CCP No. 148 19 91 MP-192/91

Chander Bhan	Shri Sant Lal
APPLICANT(S)	COUNSEL
U.O. I. & Ors.	VERSUS
RESPONDENT(S)	COUNSEL

Date	Office Report	Orders
		<p>18.1.91.</p> <p>Present : Shri Sant Lal, Counsel for the Applicant.</p> <p>Heard. The instant application is prima facie barred by limitation. The applicant has also filed an M.P. seeking condonation of delay. The petition has neither been supported by any affidavit nor the applicant has shown sufficient cause to justify condonation of delay. The application is, therefore, rejected as it is hopelessly barred by limitation.</p> <p>(P. C. Jain) Member (A)</p> <p>(B. S. Sekhon) V.C. (J)</p>